

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 202
IB-116/ND/2021
IA-1650/2024

IN THE MATTER OF:

M/s. Siemens Financial Services Pvt Ltd ... Applicant/Petitioner

Versus

Vinod Sehwal (Personal Guarantor of Xalta ... Respondent
Food & Beverages Pvt Ltd)

Under Section: 95(1) of IBC

Order delivered on 11.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the FC : Adv. Asav Rajan, Adv. Charu Trivedi, Adv.
Devang Shrotriya
For the PG : Adv. Abhishek Anand, Adv. Karan Kohli, Adv.
Ishaan Dhingra
For the RP : Adv. Samar Vijay Singh, Adv. Azeem A Dost,
Adv. Amit Ojha

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As the batch of applications involving resolution of insolvency of Real Estate companies, involving Home Buyers could be listed before this Bench for priority hearing and in hearing the prolix arguments advanced by the Ld. Counsels for the parties, the entire period of Court hours could be consumed, the captioned matter could not be taken up for hearing. It is already 4.40 pm. In the wake, the hearing in the captioned matter is deferred to 23.09.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)